



The Bengal Public Demands Recovery (Amendment) Act, 2006

Act 10 of 2006

Keyword(s):

Public Demand, Money due to Bank or Financial Institution, Recovery

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THE BENGAL PUBLIC DEMANDS RECOVERY
(AMENDMENT) ACT, 2006

(ACT No. 10 OF 2006)

(Received the assent of the Governor on
4th December, 2006).

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further to amend the Bengal Public Demands Recovery Act, 1913 (Bengal Act No. 3 of 1913) in its application to the State of Arunachal Pradesh.

BE it enacted by the Legislative Assembly of Arunachal Pradesh in the Fifty-seventh Year of the Republic of India as follows :-

1. (1) This Act may be called the Bengal Public Demands Recovery (Amendment) Act, 2006.

Short title and commencement.

(2) It shall be deemed to have come into force with effect from the 1st day of January, 2000.

2. In the Bengal Public Demands Recovery Act, 1913, (hereinafter referred to as the principal Act), in section 3, for sub-section (6) the following shall be substituted namely :-

Amendment of Section 3.

"(6) "public demand" means any arrear or money mentioned or referred to in Schedule-I and includes any amount due to a Bank or financial institution including any interest which may, by law and or under a written agreement be chargeable thereon upto the date on which a certificate is signed under part-II ; and"

3. In the principal Act, in Schedule I, after item 9A the following item shall be inserted, namely :-

Amendment of Schedule-I.

"9B Any money due to a bank or a financial institution from any person in respect of any amount advanced or granted under any scheme, shall, apart from any other mode of recovery, be recoverable as a "public demand".

Note : Published in the Arunachal Pradesh Gazette, Extraordinary No. 108 Vol. XIV, dated 15th December, 2006.